

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO- †4002
ANSWERED ON- 25.03.2025

DELIMITATION OF GRAM PANCHAYATS

†4002. SHRI RAHUL KASWAN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether reorganization and delimitation of Gram Panchayats for the upcoming Panchayati Raj elections is under consideration of the Government;
- (b) if so, the details thereof;
- (c) whether grievances and objections have been/are being forwarded to the officers at the Block level pertaining to the re-organisation and delimitation of Gram Panchayats in different States including Rajasthan;
- (d) if so, the details thereof in terms of the functioning of the Government maintaining fairness and transparency;
- (e) whether the objections/grievances received from the people are not being disposed of as per the laid down criteria; and
- (f) if so, the details thereof including Rajasthan?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a) to (f) “Panchayat”, being “Local Government”, is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Article 243C(1) of the Constitution empowers the Legislature of a State to make provisions with respect to the composition of Panchayats provided that the ratio between the population of the territorial area of a Panchayat at any level and the number of seats in such Panchayat to be filled by election shall, so far as practicable, be the same throughout the State. Article 243E(1) of the Constitution of India provides holding of elections to the Panchayats every five years. Accordingly, all matters relating to Panchayats, including to conduct elections to the Panchayats, reorganization and delimitation of Gram Panchayats, criteria for disposal of grievances or objections and maintaining fairness and transparency in the process, fall within the purview of State Government.

The State Government of Rajasthan has informed that they have authorised the

District Collectors to publish notices for proposals and objections in reorganisation and delimitation of Gram Panchayats/Panchayat Samitis and for due consideration/disposal of received objections/complaints in this regard. The District Collectors concerned send final proposal to the State Government for approval.

The State Government has further informed that a five membered Cabinet Sub-Committee has been formed to review the recommendations sent by the District Collectors. After reviewing the received recommendations, the Cabinet Sub-Committee submits the final proposal to Hon'ble Chief Minister.
